

MINUTES OF THE MEETING No. 12/12 dated 22.6.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri S.K Aggarwal, DC (MSME)
3. Shri Nand Lal, DIPP
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.11/11 for confirmation and confirmed and adopted the same without any change.

Case No M-55 NC No.12/12 Dated 22.6.11	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.1) 01/83/50/1225/AM09/DES-IV RLA F.No.03/95/40/758/AM09 Lic.No.0310503562 dated 22.1.2009 2) 01/83/50/1127/AM09/DES-IV RLA F.No.03/95/40/660/AM09 Lic.No.0310500098 dated 29.12.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.7.2011.

Case No M-56 NC No12/12 Dated 22.6.2011	M/ s United Phosphorous Ltd, Mumbai F.No. 01/83/50/420/AM08/DES-IV RLA F.No.03/95/40/106/AM08 Lic.No. 03010430314 dated 23.5.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/16/2007-Ch.II dated 21.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lactofen Technical 85%	1 Kg	1. Meta Hydroxy Benzoic Acid	0.616 Kg
		2. 3,4 Dichloro Benzotrifluoride	0.960 Kg
		3. Ethyl 2-hloropropionate	0.401 Kg
		4. Dimethyl sulfoxide	0.400 kg
		5. Toluene	1.200 Kg
		6. Ortho-Xylene	0.800 Kg
		7. Dimethyl Formamide	0.400 Kg
		8. Caustic Potash	0.582 kg
		9. Potassium Carbonate	0.410 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-57 NC No.12/12 Dated 22.6.11	M/ s Avery Dennison (I) Pvt. Ltd, F.No. 01/83/50/585/AM11/DES-IV RLA F.No.05/23/40/137/AM11 Lic.No.0510276248 dated 2.11.2010
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 15.6.2011, the Committee decided to correct the description of Export Item and Import Item to read as under:-

Export Item No.1

From	To
SELF ADHESIVE PAPER 157 GSM +/-10% (Adhesive Coating Wt. 19 GSM)	SELF ADHESIVE PAPER 157 GSM+/-10% (Adhesive Coating Wt. 19 GMS+/-10%)

Import Item No.4

From	To
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DETROLINE (ROSIN ESTER)	DEXTOLINE (ROSIN ESTER)
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Export Item No.2

From	To
SELF ADHESIVE PAPER 121 GSM +/-10% (Adhesive Coating Wt. 15 GSM)	SELF ADHESIVE FILM 121 GSM +/-10% (Adhesive Coating Wt. 15 GMS +/-10%)

Import Item No.8 & 11

From	To
8) FOR SELF ADHESIVE PAPER Coated Paper 45 GSM +/- 10%	SELF ADHESIVE FILM Polypropylene Film 45 GSM +/-10%
11) DETROLINE (ROSIN ESTER)	DEXTOLINE (ROSIN ESTER)

The quantity and other description mentioned in the minutes of ALC M.No. 49/83 dated 9.3.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2011 **MEETING DATE** : 22.06.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Deffered
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DC(MSME) on 14.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 20.7.2011.			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Deffered
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DC(MSME) on 14.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 20.7.2011.			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Deffered
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DC(MSME) on 14.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 20.7.2011.			

4	Case No.:99/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 20.6.2011 the Committee decided to approve the case with wastage only 5%, on repeat basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/01/09-10/1097 dt. 10.6.2010 stating that the weighted average yield comes to 7.35% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 7.35 % yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	4.18 MT	Turmeric	56.85 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

6	Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 20.7.2011.			

7	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

8	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

9	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

10	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

11	Case No.:7/44/83-ALC1/2010	Party Name:FINOTEX FIBRECAST,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00830/AM11/	RLA File :31/24/040/00190/AM11/	Lic.No/Date:3110045892 13.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and 2.5.2011. Reminder dated 6.6.2011 issued by this office. Accordingly the case may be re-listed on 20.7.2011.			

12	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

13	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

14	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

	comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.
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15	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

16	Case No.: 13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status: Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

Case No.:20/40/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status :Case Approved
HQ File :01/83/050/00746/AM11/	RLA File :04/24/040/00255/AM11/	Lic.No/Date:0410120175 28.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 21.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Paper Cups with or without Lid	5477000 Nos.	Relevant 1/S PE coated Cupstock	1.29 Kg/Kg of export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:20.07.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.

19	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

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Case No.:25/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/00751/AM11/	RLA File :10/24/040/00088/AM11/	Lic.No/Date:1010041296 30.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/03/09-10/929 dt. 16.5.2010 stating that the weighted average yield comes to 0.67% whereas the firm has applied at 2.50% yield, the Committee decided to approve the case at 2.50% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric C14 (Curcumin)	5.98 MT	Turmeric	238.42 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:1/38/85-ALC3/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and 2.5.2011. Reminder dated 6.6.2011 issued by this office. Accordingly the case may be re-listed on 20.7.2011.			

	Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
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22	HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:20.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.				

23	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:20.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 20.7.2011..				

Case No.:11/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/00834/AM11/	RLA File :03/94/040/00438/AM11/	Lic.No/Date:0310612496 25.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide U.O.No. 14010/63/2009-Ch.II dated 20.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
SOLAR BA 77 (3 Butyne 2 one 4-Phenyl)	1 Kg	Orthochloro Benzaldehyde	0.700 Kg
SOLAR BMP 176 (Propoxylated 2 Butyne 1,4 Diol)	1 Kg	Butynediol	1.00 Kg
SOLAR BEO 252 (Ethoxylated 2 Butyne 1,4 Diol)	1 Lit.	Butynediol	0.990 Kg
SOLAR DEP 151 (N,N-Diethyl-2 Propyne-1-Amine)	1 Kg	Propargyl Alcohol	1.98 Kg
Solar BOZ (Containing 99% of Butyne 1,4 Diol)	1 Kg	Butyne 1,4 Diol	0.990 Kg
SOLAR ATPN (Adduct of Saccharin with Allyl Chloride)	1 Kg	1. Saccharin 2. Allyl Chloride	0.806 Kg 0.334 Kg
SOLAR PPS- OH 8000	1 Kg	1. Epichlorohydrin	0.513 Kg

(2 Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt)		2. Pyridine	0.405 Kg
G.W. CLEARLLYTE (Containing 97% of Clearlac 30)	1 Lit.	Electro clear 2000 (Polyacrylic Resin)	0.970 Kg
GINBOND 812 (Electroplating Cleaner containing 30% Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl alcohol (Polysizer 173)	0.300 Kg
UNISPEC 10 (Containing 40% Solar SAS 144, 25% of Solar BEO 252 & 14% Propargyl alcohol)	1 Lit.	1. Butynediol 2. Allyl Chloride 3. Propargyl alcohol	0.275 Kg 0.212 Kg 0.140 Kg
NICKEL ADDITIVE 922 (Electroplating Additive containing 25% Sodium Saccharine, 13.3% Allyl Chloride)	1 Lit.	1. Sodium Saccharine 2. Allyl Chloride	0.250 Kg 0.133 Kg
AQUAGUARD 400 (Containing 40% Electroclear 2000)	1 Lit	Electroclear 2000 (Poly Acrylic Resin)	0.400 kg
Zincbrite 360 Brightener (Containing 60% of adduct of hexamine with Epichlorohydrin)	1 Lit.	1. Epichlorohydrin 2. Polyvinyl alcohol (Polysizer 173)	0.310 Kg 0.025 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/00929/AM11/	RLA File :03/95/040/00905/AM11/	Lic.No/Date:0310616537 17.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/71/2006-Ch.II dated 4.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Polymer of Sulphurous	1 Kg	1. Methanol	0.498 Kg

Acid Sodium Salt, Formaldehyde and 2- Propanone		2. Acetone 3. Sodium Sulphite	0.510 kg 0.261 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:5/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/00930/AM11/	RLA File :03/95/040/00908/AM11/	Lic.No/Date:0310616538 17.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/71/2006-Ch.II dated 4.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polymer of Sulphurous Acid Sodium Salt, Formaldehyde and 2- Propanone	1 Kg	1. Methanol 2. Acetone 3. Sodium Sulphite	0.498 Kg 0.510 kg 0.261 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

27	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

28	Case No.:7/48/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00932/AM11/	RLA File :05/23/040/00320/AM11/	Lic.No/Date:0510284229 18.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 24.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

29	Case No.:8/48/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00933/AM11/	RLA File :09/24/040/00341/AM11/	Lic.No/Date:0910045588 18.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 19.4.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.7.2011.			

30	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

31	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

32	Case No.:12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

33	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:22.06.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.

34	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

35	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

36	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

37

Case No.:17/48/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/00942/AM11/	RLA File :02/24/040/00208/AM11/	Lic.No/Date:0210155153 22.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 20.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Prepaid Mobile Recharge Card	1 No.	Relevant Scratch off Label	Net to net basis

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:1/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/01087/AM11/	RLA File :08/24/040/00356/AM11/	Lic.No/Date:0810097328 17.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 21.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solvent Based Black Metallic	1 Kg (consisting of Silicon Polyester 40.506% and Silicon Resin 35.104%)	1. Silicon Polyester Resin HTL-3 2. Silicon Resin-SIPO-13 3. MPC Channel Black 4. Nubiola Ultramarine Blue RA-40 5. Silicon Carbide F800W 6. Aluminium Paste ZP 10054 7. Aluminium Paste SM 6665	0.40506 Kg 0.35104 Kg 0.00540 Kg 0.00770 Kg 0.03240 Kg 0.02052 Kg 0.00508 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:2/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01088/AM11/	RLA File :08/24/040/00357/AM11/	Lic.No/Date:0810097329 17.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.5.2011 issued by DIPP. Reminder issued on 6.6.2011 issued by this office. Accordingly the case may be re-listed on 20.7.2011..			

	Case No.:9/52/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/01095/AM11/	RLA File :03/95/040/00960/AM11/	Lic.No/Date:0310621797 17.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide their U.O.No. BT/IL/05/329/2010-PID dated 1.6.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Concept Quick Unit Dose Solution (9247X)	1 Unit (1000 No.)	1. Catalase Solution in Glycerol/Ethanol 2. Purell PE 1840H	0.03055 Litre 8.4 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/01096/AM11/	RLA File :03/94/040/01095/AM11/	Lic.No/Date:0310621823 17.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No. 23(1)/2009-Chem Vol3 dated 21.6.2011 the Committee decided to approve the case with 5% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Spearmint Farwest Scotch (PD-505700)/ IND-1274 Blend	1 Kg	1. Natural Oil of Spearmint Farwest Scotch (Type P 0206999) 2. L Carvone	0.15075 Kg 0.30552 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/01097/AM11/	RLA File :03/94/040/01094/AM11/	Lic.No/Date:0310621873 17.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No. 23(1)/2009-Chem Vol3 dated 21.6.2011 the Committee decided to approve the case with 5% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Spearmint Blend T-2000	1 Kg	1. Redistilled Spearmint Oil RD6	0.4776 Kg

PD-511501/IND-1326	52A Natural 2. Spearmint Oil 80%	0.1304 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

43	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

44	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

45	Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.6.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 20.7.2011..			

46	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated _____ issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 20.7.2011..			

47	Case No.:15/52/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01101/AM11/	RLA File :03/94/040/01062/AM11/	Lic.No/Date:0310622219 21.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 11.5.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 20.7.2011.			

48	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.7.2011.			

49	Case No.:20/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00239/AM12/	RLA File :03/94/040/01162/AM11/	Lic.No/Date:0310624135 29.03.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

50	Case No.:5/2/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00005/AM12/	RLA File :17/24/040/00007/AM11/	Lic.No/Date:1710003908 01.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.7.2011.			

	Case No.:40/2/83-ALC1/2011	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/00040/AM12/	RLA File :05/24/040/00422/AM11/	Lic.No/Date:0510287466	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/30/2009 dated 12.2.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₃₀)	0.493 Kg
		2. Epoxy Stabilizer	0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 44/2/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status: Case Deferred
HQ File :01/83/050/00044/AM12/	RLA File :09/24/040/00009/AM12/	Lic.No/Date:0910046298 07.04.2011	Defer Date:20.07.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

Case No.: 45/2/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status: Case Deferred
HQ File :01/83/050/00045/AM12/	RLA File :03/95/040/00922/AM11/	Lic.No/Date:0310625555 07.04.2011	Defer Date:20.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to C(MSME) on 9.6.2011. As requested by TA (DC(MSME)), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.7.2011.			

Case No.: 13/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status: Case Approved
HQ File :01/83/050/00232/AM12/	RLA File :03/94/040/01118/AM11/	Lic.No/Date:0310625612 07.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/50/2006 dated 2.12.2010 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Chemical: Lubricity Improver, SR 2008	1 Kg	Norms as approved by NC-4 in the meeting	-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.6.2011.. Accordingly the case may be relisted on 20.7.2011			

56	Case No.:19/12/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00238/AM12/	RLA File :08/24/040/00343/AM11/	Lic.No/Date:0810098345 19.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

57	Case No.:7/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00226/AM12/	RLA File :17/24/040/00031/AM11/	Lic.No/Date:1710003958 20.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

58	Case No.:4/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00223/AM12/	RLA File :17/24/040/00010/AM11/	Lic.No/Date:1710003964 20.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

59	Case No.:5/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00224/AM12/	RLA File :17/24/040/00046/AM11/	Lic.No/Date:1710003960 20.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

60	Case No.:6/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00225/AM12/	RLA File :17/24/040/00009/AM10/	Lic.No/Date:1710003963 20.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

61	Case No.:8/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00227/AM12/	RLA File :17/24/040/00032/AM11/	Lic.No/Date:1710003959 20.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

62	Case No.:1/12/83-ALC1/2011	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00220/AM12/	RLA File :03/94/040/00048/AM12/	Lic.No/Date:0310627693 21.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

63	Case No.:2/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00221/AM12/	RLA File :03/94/040/00074/AM12/	Lic.No/Date:0310628108 26.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

64	Case No.:33/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00252/AM12/	RLA File :17/24/040/00039/AM11/	Lic.No/Date:1710004006 29.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

65	Case No.:34/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM12/	RLA File :17/24/040/00040/AM11/	Lic.No/Date:1710004007 29.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

66	Case No.:35/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00254/AM12/	RLA File :17/24/040/00048/AM11/	Lic.No/Date:1710004008 29.04.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

67	Case No.:36/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00255/AM12/	RLA File :17/24/040/00089/AM09/	Lic.No/Date:1710004018 02.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

68	Case No.:16/12/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00235/AM12/	RLA File :30/24/040/00012/AM12/	Lic.No/Date:3010074898 10.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer			

consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.

69	Case No.:23/12/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Added
	HQ File :01/83/050/00242/AM12/	RLA File :30/24/040/00011/AM12/	Lic.No/Date:3010074897 10.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

70	Case No.:1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.6.2011 and defer consideration of the case for four weeks. Comments awaited. Accordingly the case may be re-listed on 20.7.2011.			

71	Case No.:2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.6.2011 and defer consideration of the case for four weeks. Comments awaited. Accordingly the case may be re-listed on 20.7.2011.			

72	Case No.:3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

	Case No.:4/8/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM12/	RLA File :03/95/040/00083/AM12/	Lic.No/Date:0310630694 11.05.2011	Defer Date:20.07.2011

73			11.05.2011	Date:20.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 20.7.2011.				

74	Case No.:5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00114/AM12/	RLA File :09/24/040/00549/AM11/	Lic.No/Date:0910046746 12.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29/6/2011. Accordingly the case may be relisted on 20.7.2011.			

75	Case No.:6/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00115/AM12/	RLA File :09/24/040/00545/AM11/	Lic.No/Date:0910046747 12.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29/6/2011. Accordingly the case may be relisted on 20.7.2011.			

76	Case No.:7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

77	Case No.:18/12/83-ALC1/2011	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00237/AM12/	RLA File :34/24/040/00024/AM12/	Lic.No/Date:3410030212 12.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

	Case No.:8/8/83-ALC1/2011	Party Name:SOUTH INDIA BROMINE AND	Meet No/Date:12/83-ALC1/2011	Status:Case
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78		ALLIED CHEMICALS PVT. LTD.	22.06.2011	Approved
	HQ File :01/83/050/00117/AM12/	RLA File :35/24/040/00004/AM12/	Lic.No/Date:3510033874 13.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/32/2011 dated 8.6.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Liquid Bromine Tense Liquid	1 Kg	1. Liquid Sodium Bromide Pale Yellow Liquid	1.11 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:10/12/83-ALC1/2011	Party Name:RAJ BORAX LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00229/AM12/	RLA File :03/95/040/00089/AM12/	Lic.No/Date:0310631167 13.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

80	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

81	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2011	Status:Case
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82			22.06.2011	Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

83	Case No.:9/8/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00118/AM12/	RLA File :04/24/040/00349/AM11/	Lic.No/Date:0410124120 16.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 9.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

84	Case No.:10/8/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00119/AM12/	RLA File :05/24/040/00033/AM12/	Lic.No/Date:0510290849 16.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.6.2011. Accordingly the case may be relisted on 20.7.2011			

85	Case No.:3/12/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00222/AM12/	RLA File :03/95/040/00046/AM12/	Lic.No/Date:0310631599 18.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

	Case No.:11/12/83-ALC1/2011	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case approved
	HQ File :01/83/050/00230/AM12/	RLA File :03/95/040/00062/AM12/	Lic.No/Date:0310631544 18.05.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/49/2009-Ch.III dated 27.7.2010 the Committee decided to approve the case as under:-			

86	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent/Optima White (Optical White RS/Ultra White SFRI) (Containing: 1,4 Bis (O-Cyanostyryl) Benzene 14.7%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrrolidone Co-Polymer (Solid content 30% in Aqueous solution)	0.148 Kg 0.088 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:12/12/83-ALC1/2011	Party Name:RASINO HERBS PVT. LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/00231/AM12/	RLA File :03/95/040/00131/AM12/	Lic.No/Date:0310632856 25.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div) vide U.O.No. 14010/53/2011-Ch-II dated 21.6.2011 the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Potassium Chloride IP/BP/USP/Food Grade with 99% purity	1 Kg	Potassium Chloride Technical (93-98%)	1.02 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

88	Case No.:14/12/83-ALC1/2011	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
	HQ File :01/83/050/00233/AM12/	RLA File :10/24/040/00014/AM12/	Lic.No/Date:1010043228 25.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div) vide U.O.No.15022/28/2010-Ch.II dated 28.3.2011 the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Copper Sulphate Pentahydrate	1 Kg	Copper Oxide (Copper Content 78%)	0.335 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

90	Case No.:22/12/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00241/AM12/	RLA File :31/83/040/00030/AM12/	Lic.No/Date:3110048541 09.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

91	Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.7.2011.			

92

Case No.:25/12/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Approved
HQ File :01/83/050/00244/AM12/	RLA File :31/83/040/00036/AM12/	Lic.No/Date:3110048619 10.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide U.O.No. 14010/2/2006-Ch.II date 5.4..2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Yellow 13	1 Kg	1. Aceto Acet Meta Xylidide 2. Sodium Nitrite	0.635 Kg 0.219 Kg

		3. 3,3 Dichloro Benzidine Dihydrochloride (3,3 DCBH)	0.373 Kg
		4. Caustic Soda	0.345 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:26/12/83-ALC1/2011	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00245/AM12/	RLA File :05/24/040/00382/AM11/	Lic.No/Date:0510293007 10.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

94	Case No.:27/12/83-ALC1/2011	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00246/AM12/	RLA File :05/23/040/00095/AM12/	Lic.No/Date:0510293126 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

95	Case No.:28/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

96	Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

97	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

98	Case No.:31/12/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00250/AM12/	RLA File :03/95/040/00165/AM12/	Lic.No/Date:0310635767 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

99	Case No.:32/12/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:12/83-ALC1/2011 22.06.2011	Status:Case Deferred
	HQ File :01/83/050/00251/AM12/	RLA File :03/95/040/00142/AM12/	Lic.No/Date:0310635782 13.06.2011	Defer Date:20.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.7.2011			

Date:29.06.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer